

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-619(ND)2018

IN THE MATTER OF:

Mr. Amit Kaushal

Vs

M/s Purcell Design and Heritage Consultants Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 59(7) of IBC Code, 2016

Order delivered on 24.07.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/applicant :

For the liquidator

: Ms. Reema Jain, PCS, Mr. Amit Kaushal, in person

ORDER

Learned counsel for the petitioner is present and represents that in compliance with the direction issued by this tribunal, memo in relation to all compliances has been filed under the provisions of Section 59(7) of IBC, 2016 vide diary No. 4896 dated 23.07.2018. It is also represented on behalf of the liquidator that notice has also been issued to both IBBI as well as to the ROC in addition to the Income Tax wherein it has been notified about the voluntary liquidation process has been initiated in relation to the company, namely Purcell Design & Heritage Consultancy Pvt. Ltd. It is further represented that even though Income Tax was served with the notice in the month of January no observations has been filed in relation to the liquidation process. However, since no proof for the service of notice of the liquidation process to the income tax has been furnished to which learned counsel for the petitioner represents that tracking report is available and the same will be filed during the course of the day itself. Let the same be complied within a day, Orders reserved subject to filing of proof and for clarification if any.



(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Varinder Kumar